

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH,CAMP AT NAGPUR.

Original Application No.443/93.

Shri Asrafali S.Khan.

..... Applicant.

v/s.

Union of India.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Mr.B.G.Kawade for the applicant.  
Mr.P.S.Lambat for the Respondents.

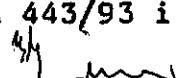
Oral Judgment:-

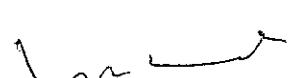
(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 20.7.1993.

Present Mr.B.G.Kawade for the applicant and  
Mr.P.S.Lambat for the Respondents.

2. Heard counsels for the parties. It is apparent that the cause of action of the present application accrued on 26.3.1987 when the applicant was prevented from working. The present application was filed on 15.4.1993. ~~The only application was filed on 15.4.1993.~~ The only reason given is that ~~the order was~~ <sup>an</sup> passed ~~with~~ by this Tribunal on 21.7.1992 in O.A. 200/92 and the applicant's right became clear by that Judgment. We have looked into that Judgment and it appears that it has no similarity with the applicant's case and the question of delay did not fall to be considered in that decision. Another ground is that the financial position of the applicant was not sound and he could not think of approaching the Tribunal. This also cannot be accepted as sufficient cause for the long delay.

3. We see no reason for condoning the delay the application for condonation of delay, is dismissed and the OA 443/93 is also dismissed.

  
(M.Y.PRIOLKAR)  
MEMBER(A)

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN